

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.205

New IA/6483/ND/2023 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

under Section 7 of IBC, 2016.

Order delivered on 14.12.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	:	
For Respondent/RP	:	Ms. Kiran Sharma & Mr. Somdutta Bhattacharyya, Advts.

ORDER

New IA/6483/ND/2023

This is an application filed by the Applicants under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 for direction to the Insolvency Resolution Professional to entertain the claim of the Applicants. The Ld. Counsel for the Applicant is present through video conferencing. The Ld. Counsel for the RP is present through video conferencing and takes notice and confirmed that they have received the copy of the application. Let reply be filed within one week with an advance copy to the other side.

Let the matter be fixed for hearing on **11.01.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**